



2026:AHC:40559

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 6127 of 2026

Babu

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Amar Singh Yadav, Manoj Kumar, Saif Ullah
Counsel for Respondent(s)	: Arun Kumar Pandey, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. It is argued by counsel for the petitioner that the suit under Section 134 of the U.P. Revenue Code was filed by the petitioner in the court of respondent no.2-Sub Divisional Officer, Judicial, Tehsil & District Moradabad but even the case number has not been allotted to the aforesaid suit.
2. Heard learned counsel for the petitioner, learned Standing Counsel for the respondents no.1 & 2, Sri Arun Kumar Pandey, learned counsel for the respondent no.3 and perused the records.
3. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
4. In the facts and circumstances of the case, present writ petition is disposed of finally directing the respondent no.2 to allot the regular number to the aforesaid suit and thereafter decide the same expeditiously strictly in accordance with law, if there is no legal impediment.

(Prakash Padia,J.)

February 23, 2026

Pramod Tripathi